

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI**

**Application No. E/Misc/85624/2018  
Appeal No. E/616/2009**

(Arising out of Order-in-Appeal No. AH/82/M-III/2009 dated 25.02.2009 passed by Commissioner of Customs Central Excise & Service Tax (Appeals), Mumbai)

**M/s. Mondelez India Foods Pvt. Ltd.** **Appellant**  
**(formerly known as Cadbury India Ltd.)**  
Vs.

**Commissioner of Central Excise,** **Respondent**  
**Mumbai III**

Appearance:

Ms. Anjali Hirawat, Advocate for appellant  
Shri S. Hasija, Supdt. (AR) for respondent

**CORAM:**

**Hon'ble Mr. S.K.Mohanty, Member (Judicial)**  
**Hon'ble Mr. Sanjiv Srivastava, Member (Technical)**

Date of Hearing/Decision: 07.12.2018

**FINAL ORDER NO...A/88183 / 2018**

**Per: S.K. Mohanty**

Learned Advocate appearing for the appellant submits that the appellant wants to withdraw the appeal and made submissions to such effect. Submissions of the learned Advocate are considered and accordingly, the appeal is dismissed as withdrawn.

(Order dictated in Court)

**(Sanjiv Srivastava)**  
**Member (Technical)**

**(S.K.Mohanty)**  
**Member (Judicial)**